IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: HYDERABAD

Original Application No. 1085 of 2013

Reserved on: 26.10.2018

Order pronounced on: 29.10.2018

Between:

Smt. Y. Manjula, W/o. Yadagiri, Ex. Aaya/ Sweeper (RMHS), Railway Mixed High School, Aged 38 yrs, H. No. 10-05-76/15, Thukaramgate, North Lallaguda, Secunderabad.

...Applicant

And

UOI, Rep. by its

- The General Manager, South Central Railway, Secunderabad.
- 2. The Divisional Railway Manager, Hyderabad Division, Hyderabad Bhavan, Secunderabad.
- 3. The Principal,
 Railway Mixed High School (EM),
 South Lallaguda, SC Railway,
 Secunderabad.

...Respondents

Counsel for the Applicant ... Mr. G.S. Rao

Counsel for the Respondents ... Mr.N. Srinivasa Rao, SC for Railways

CORAM:

Hon'ble Mr. B.V. Sudhakar ... Member (Admn.) Hon'ble Mr. Swarup Kumar Mishra ... Member (Judl.)

ORDER {As per Hon'ble Mr. B.V. Sudhakar, Member (Admn.)}

The OA is filed for not acting on the representations submitted by the applicant on 5.1.2011, 9.8.2012 and 6.1.2013 to the respondents to appoint her as Group D in the Railway Mixed High school.

2 OA 1085/2013

2. The brief facts of the case are that the applicant has been engaged on daily wages in Railway Mixed High School on 28.9.1999 and has been working so. The applicant made representations to regularise her services stating that she has passed IX standard and that the Head Master of the school has recommended her case to the DRM on 28.1.2010 but of no avail. Hence the O.A.

- 3. The contention of the applicant is that she has been working for years on daily wage basis with all sincerity and dedication and that her services should be regularised. Further representations claiming that she has been registered with the Employment Exchange and that casual labour who put in 120 days or more of continuous service should be regularised and that the Principal of the School has certified that she worked on a temporary basis on consolidated monthly salary did not evoke any positive response. The applicant claims she has put in 13 years of service and has a big family to look after and that there is work and post to make her services regular.
- 4. The respondents contend that the Parents and Teachers Association (PTA) which is a private body is running the UKG section. The revenue realised from the fees collected from the students is used to pay the salary of the staff and that the respondents have nothing to do with this organisation. The PTA has engaged her as and when work is there with a consolidated monthly salary of Rs 600 per month.
- 5. Heard the learned counsel and perused the records.
- 6. It is a fact that the school is run by PTA which is a private body and not by the respondents. Hence this Tribunal has no scope to intervene in the matter and

3 OA 1085/2013

hence the O.A has to be disallowed for lack of jurisdiction. Therefore the O.A is dismissed with no order to costs.

(SWARUP KUMAR MISHRA) MEMBER (JUDL.)

(B.V. SUDHAKAR) MEMBER (ADMN.)

Dated, the 29th day of October, 2018

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